

- (ii) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and the MMTC Limited for the year 2009-2010. [Placed in Library. *See* No. L.T. 186/15/09]
- (iii) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and PEC Limited, for the year 2009-2010. [Placed in Library. *See* No. L.T. 184/15/09]
- (iv) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and the State Trading Corporation of India Limited (STC), for the year 2009-2010. [Placed in Library. *See* No. L.T. 183/15/09]

**Notification of the Ministry of Home Affairs**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 141 of the Border Security Force Act, 1968:
  - (1) G.S.R. 153 (E), dated the 5th March, 2009, publishing the Border Security Force (Tenure of Posting and Deputation) Amendment Rules, 2009.
  - (2) G.S.R. 346 (E), dated the 20th May, 2009, publishing the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2009. [Placed in Library. *See* No. L.T. 231/15/09]
- II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. 1132 (E), dated the 1st May, 2009, empowering the Inspector General (Operation), National Investigation Agency, as the Designated Authority for the purpose of the Section 43A of the Unlawful Activities (Prevention) Act, 1967, under sub-section (3) of Section 27 of the said Act. [Placed in Library. *See* No. L.T. 234/15/09]
- III. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 224 (E), dated the 31st March, 2009, publishing the Unlawful Activities (Prevention) (Recommendation and Sanction of Prosecution) (Amendment) Rules, 2009, under sub-section (3) of Section 21 of the Unlawful Activities (Prevention) Act, 1967. [Placed in Library. *See* No. L.T. 233/15/09]
- IV. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 237 (E), dated the 6th April, 2009, publishing the Central Industrial Security Force, Assistant Commandant (Executive), Recruitment Rules, 2009, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. *See* No. L.T. 230/15/09]

- V. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 130 (E), dated the 27th February, 2009, publishing the Assam Rifles (Group 'C' Combatised Posts) Recruitment Amendment Rules, 2009, under Section 167 of the Assam Rifles Act., 2006 [Placed in Library. See No. L.T. 232/15/09]
- VI. A copy (in Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 131 (E), dated the 27th February, 2009, publishing Corrigendum to the ITBP, Medical Cadre Group 'C' posts Recruitment Rules, 2008, together with delay statement. [Placed in Library. See No. L.T. 45/15/09]
- VII. A copy (in Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 185 (E), dated the 23rd March, 2009, publishing the Indo-Tibetan Border Police Force, Pioneer Cadre, Constable (Pioneer) Group 'C' Posts Recruitment (Amendment) Rules, 2009, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992, together with delay statement. [Placed in Library. See No. L.T. 44/15/09]

- I. **Notification of Ministry of Labour and Employment.**
- II. **Report and Accounts (2007-08) of V.V. Giri National Labour Institute NOIDA with Auditors Report and related papers.**
- III. **Financial Estimates and Performance Budget (2009-10) of ESIC**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (3) of Section 37 of the Apprentices Act, 1961:
  - (1) G.S.R. 52, dated the 25th April, 2009, publishing the Apprenticeship (Amendment) Rules, 2009.
  - (2) G.S.R. 53, dated the 25th April, 2009, publishing the Apprenticeship (Amendment) Rules, 2009. [Placed in Library. See No. L.T. 211/15/09]
- II. A copy each (in English and Hindi) of the following papers:
  - (a) Annual Report and Accounts of the V.V. Giri National Labour Institute, NOIDA, for the year 2007-2008, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (II) (a) above. [Placed in Library. See No. L.T. 208/15/09]
- III. A copy (in English and Hindi) of the Financial Estimates and Performance Budget for the year 2009-2010 in respect of the Employees State Insurance Corporation, Ministry of Labour and Employment. [Placed in Library. See No. L.T. 212/15/09]